

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) Nos. 621-622/2023

(Arising out of impugned final judgment and order dated 14-07-2022 in CRLA No. 8433/2007 14-07-2022 in CRLA No. 63/2008 passed by the High Court Of Judicature At Allahabad)

ANUJ KUMAR SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.203821/2022-EXEMPTION FROM FILING O.T. and IA No.203820/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.203819/2022-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

Date : 20-03-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Gopal Verma, AOR
Mr. Umang Verma, Adv.
Mr. Rakesh Ranjan, Adv.
Mr. Manish Verma, Adv.
Ms. Vanshika, Adv.
Mr. Sanjay Malik, Adv.

For Respondent(s) Mr. Manoj K. Mishra, Adv.
Mr. Sanjay Kumar Tyagi, AOR

Mr. Prateek Bhatia, Adv.
Mr. Pranjal, Adv.
Ms. Manmeet Kaur Sareen, Adv.

UPON hearing the counsel the Court made the following

O R D E R

At the request of learned counsel appearing on behalf of the private respondent(s)/original accused and so as to enable him to file counter affidavit, put up on 17.04.2023.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR